

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 785**  
TO BE ANSWERED ON- 26/07/2023

**AMENDMENTS TO THE FOREST CONSERVATION ACT**

785 SHRI ANEEL PRASAD HEGDE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Ministry of Environment, Forests and Climate Change has proposed in 2022, amendments to the Forest Conservation Act in consonance with Sec 11 of the Forest Rights Act 2006 read with GOI (Allocation of Business) Rules, 1961 and as recommended by the Parliamentary Committee; and

(b) if so, provide details of compliance?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS  
(SHRI BISHWESWAR TUDU)

**(a) to (b):** As per the information received from Ministry of Environment, Forest & Climate Change (MoEFCC), amendments have been proposed to the Forest (Conservation) Act, 1980 as per the Government of India (Allocation of Business) Rules, 1961.

The MoEFCC has further informed that proposed amendments does not interfere with any provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA).

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